

Central Administrative Tribunal

Principal Bench
New Delhi

C.P. 296/97

D.A. 2832/95

This the 12th day of November, 1997.

(12)

HON'BLE DR. JOSE P. VERGHESE, (VICE CHAIRMAN (J)).

HON'BLE SHRI N. SAHU, MEMBER (A).

Ratia
S/o Shri Sukha
R/o Laskshmi Bai Nagar
Naya Bharat Ghat, Jhuggi No. 59/97
New Delhi. Applicant
(By Advocate Shri A.K. Bhardwaj)

Verus

1. Shri A.S. Bhatnagar,
The Superintending Engineer,
Circle - 7, Central Public Works Department
R.K. Puram,
New Delhi.
2. Shri A.P. Gupta,
Executive Engineer,
Central Public Works Department,
R.K. Puram,
New Delhi.
3. Shri S.K. Rai,
Assistant Engineer,
Sarojini Nagar,
C.P.W.D.,
7-J, Sarojini Nagar,
New Delhi. Respondents

(By Advocate Shri R.V. Sinha)

ORDER (Oral)

By Hon'ble Dr. Jose P. Verghese, VC (J).

The order complained against had given a direction to the respondents to consider the case of the petitioner for confirmation of temporary status and re-engagement in accordance with the rules as and when the next vacancy arises. The respondents have now filed an affidavit stating at present there is no vacancy but undertakes to consider the case of the petitioner as and when the

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next vacancy arises before considering any other persons, in accordance with rules.

With this the C.P. is disposed of. No order as to costs.

Narayana

(N. SAHU)
MEMBER(A)

RB

(DR. JOSE P. VERGHESE)
VICE CHAIRMAN(J)